The Uttar Pradesh Antarim Zilla Parishad (Sanshodhan) Adhiniyam, 1963
Act 6 of 1963

Keyword(s):
Zilla Parishad

Amendments appended: 23 of 1963, 16 of 1971
THE UTTAR PRADESH ANTARIM ZILA PARISHAD
(SANSHODHAN) ADHINITYAM, 1963*

(U. P. ACT NO. VI OF 1963)

[Authoritative English text† of the Uttar Pradesh Antarim Zila Parishad (Sanskrit) Adhiniyam, 1963.]

AN

ACT

to amend the Uttar Pradesh Antarim Zila Parishad Act, 1958.

WHEREAS the Uttar Pradesh Antarim Zila Parishad (Sanskrit) Adhyadesh, 1962, was promulgated by the Governor on December 31, 1962, to amend the Uttar Pradesh Antarim Zila Parishad Act, 1958;

AND WHEREAS it is expedient and necessary that the said Ordinance be replaced by an Act of the Legislature;

It is hereby enacted in the Fourteenth year of the Republic of India as follows:—

1. This Act may be called the Uttar Pradesh Antarim Zila Parishad (Sanskrit) Adhiniyam, 1963.

2. In sub-section (3) of section 1 of the Uttar Pradesh Antarim Zila Parishad Act, 1958, for the words and figures “31st day of December, 1962”, the words and figures “30th day of June, 1963, except in the case of Uttarakhand Division where it shall expire on the 31st day of December, 1967” shall be substituted.

3. The Uttar Pradesh Antarim Zila Parishad (Sanskrit) Adhyadesh, 1962, is hereby repealed and the provisions of sections 6 and 24 of the U. P. General Clauses Act, 1904, shall apply as if it were an enactment repealed and re-enacted by an Uttar Pradesh Act.


Passed in Hindi by the Uttar Pradesh Legislative Assembly on February 8, 1963 and by the Uttar Pradesh Legislative Council on February 13, 1963.

Received the Assent of the Governor on February 27, 1963 under Article 200 of the Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary, dated February 28, 1963.

†Published in the Uttar Pradesh Gazette Extraordinary, dated February 28, 1963.

PSUP—A. P. 166 Genl. (Leg.)—1963. 1,770+32+50.
THE UTTAR PRADESH ANTARIM ZILA PARISHAD (DWITEEYA SANSHODHAN) ADHINIYAM, 1963*

(U. P. Act No. XXIII of 1963)

[Authoritative English text† of the Uttar Pradesh Antarim Zila Parishad (Dwiteeya Sanshodhan) Adhiniyam, 1963]

AN ACT

to amend the Uttar Pradesh Antarim Zila Parishad Act, 1958

It is hereby enacted in the Fourteenth year of the Republic of India as follows:—

1. This Act may be called the Uttar Pradesh Antarim Zila Parishad (Dwiteeya Sanshodhan) Adhiniyam, 1963.

2. In sub-section (3) of section 1 of the Uttar Pradesh Antarim Zila Parishad Act, 1958, the fullstop at the end shall be deleted and thereafter the following shall be added:—

"and Unnao District where it shall expire on the 31st day of December, 1963."

3. (1) The Uttar Pradesh Antarim Zila Parishad (Sanshodhan) Adhyadesh, 1963 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Adhyadesh shall be deemed to have been done or taken under this Act, as if this Act had commenced on the 29th day of June, 1963.


Passed in Hindi by the Uttar Pradesh Legislative Council on September 23, 1963 and by the Uttar Pradesh Legislative Assembly on October 21, 1963.

Received the Assent of the Governor on October 23, 1963 under Article 200 of the Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary, dated October 23, 1963.

†Published in the Uttar Pradesh Gazette Extraordinary, dated October 23, 1963.

PSUP—A. P. 117 Genl. (Leg.)—1964. 1,770+32+50. (M)
उत्तर प्रदेश अन्तरिम जिला परिषद् (बनाए रखने के लिए) अधिनियम, 1971

(उत्तर प्रदेश अधिनियम संख्या 16, 1971)

[उत्तर प्रदेश विधान पारिषद् ने दिनांक 16-12-1970 दिनों तथा उत्तर प्रदेश विधान सभा ने दिनांक 14-7-1971 दिनों की बैठक में व्यवस्था की।]

'भारत का संविधान' के प्रमुख भाग 200 के अन्तर्गत राज्यपाल भारता 17-7-1971 दिनों की स्वीकृति संविधान की तथा उत्तर प्रदेश अन्तरिम सरकारी समाचार गजट में दिनांक 19-7-1971 दिनों को प्रकाशित हुआ।

समय, उत्तरप्रदेश तथा पिथौरागढ़ में 31 दिसंबर, 1971 तक अन्तरिम जिला परिषद् बनाए रखने की व्यवस्था करने के लिए

अधिनियम

भारत गणराज्य के बारे में निम्नलिखित अधिनियम बनाया गया है:

1—यह अधिनियम उत्तर प्रदेश अन्तरिम जिला परिषद् (बनाए रखने के लिए) अधिनियम, 1971 कहलाएगा।

2—उत्तर प्रदेश अन्तरिम जिला परिषद् अधिनियम, 1958, में, अंक 1 की उपाधारा (3) में, बंद "1970" के स्थान पर बंद "1971" रख दिये जायः

3—उत्तर प्रदेश अन्तरिम जिला परिषद् (बनाए रखने के लिए) अध्यादेश, 1971 एल्टबाबारा निरस्त किया जाता है।

(उपरोक्त घोषणाओं के विवरण के लिए इसमें दिनांक 18-12-1970 दिनों का सरकारी ग्राम-धारण गजट देखिये।)

पी॰ एस॰ यू॰ पी॰ —ए॰ पी॰ 165 जनरल (लेग॰)–1971–1,805 (सेक॰)।